



Government of India  
**NATIONAL DISASTER MANAGEMENT AUTHORITY**  
Policy & Plan Division  
NDMA Bhawan, A-1, Safdarjung Enclave  
New Delhi - 110 029



No. 1-29/2020-PP (Pt.II)

Dated: 24<sup>th</sup> March, 2020

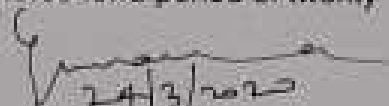
**ORDER**

Whereas, the National Disaster Management Authority is satisfied that the country is threatened by the spread of COVID-19, which has been declared as a pandemic by the World Health Organisation, and that it is necessary to take effective measures to prevent its spread across the country and for mitigation of the threatening disaster situation;

And whereas, experts, keeping in view the global experiences of countries which have been successful in containing the spread of COVID-19 unlike some others where thousands of people died, have recommended that effective measures for social distancing should be taken to contain the spread of this pandemic;

And whereas, there is a need for consistency in the application and implementation of various measures across the country while ensuring maintenance of essential services and supplies, including health infrastructure;

Now, therefore in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, the National Disaster Management Authority has decided to direct Ministries/ Departments of Government of India, State Governments and State Authorities to take measures for ensuring social distancing so as to prevent the spread of COVID-19 in the country. Necessary guidelines in this regard shall be issued immediately under section 10(2)(l) of the Disaster Management Act, 2005 by the National Executive Committee. These measures shall be in force for a period of twenty one days w. e. f. 25<sup>th</sup> March, 2020.

  
24/3/2020  
Member Secretary, NDMA

To

Union Home Secretary,  
North Block, New Delhi-110001